THE HIGH COURT OF MEGHALAYA AT SHILLONG

NOTIFICATION

Dated, Shillong, the 27th January, 2016

No.HCM.II/430/Pt/2013/224 Hon'ble the Chief Justice is pleased to make the following Rules in regard to use, accommodation, maintenance and control of the High Court Guest House of the High Court of Meghalaya at Shillong.

- These Rules may be called High Court of Meghalaya (Guest House) Rules, 2016.
- 2. These Rules shall come into force with effect from 27th January, 2016.
- 3. In these Rules, unless there is anything repugnant in the subject or the context "High Court Guest House" means the High Court of Meghalaya Guest House at 4 Furlong, Shillong-793001 and "Judge-in-Charge" means Judge-in-Charge of the High Court Guest House.
- 4. The High Court Guest House will be available for use only by the persons enumerated in "Appendix-A" to these Rules, with prior approval of Hon'ble the Chief Justice.
- 5. No person(s) shall be permitted to stay in the High Court Guest House for a maximum period exceeding 6 (six) days unless expressly allowed by Hon'ble the Chief Justice.
- The Caretaker of High Court Guest House shall display a list of occupants of the Guest House on the Notice Board and update it every morning.
- 7. In case the reserved accommodation is not availed of by the person to whom the room is allotted on the first day of such reservation and no intimation of any change in programme is received by the Registrar General, the reservation made will be cancelled.
- 8. No cooking by the boarders (other than in the kitchen and kitchenette) inside the premises/room of the High Court Guest House will be allowed.
- 9. A person staying in the High Court Guest House shall ensure proper use of furniture, crockery etc., and in case of loss, damage or breakage of any article, he shall be liable to pay the value thereof as determined by the Registrar General.
- 10.All charges payable on account of rent, loss, breakage etc., shall be paid and the amount entered in the Register by an Accounts Officer of the High Court maintained for the purpose before the boarder/occupant leaves the High Court Guest House and issue proper receipt to the Guest.

- 11. The Guest shall have to make payment for local/STD telephone calls etc., before he leaves the High Court Guest House. All necessary entries about those calls etc., if made by him shall be made in the Register kept for the purpose.
- 12.Suit No.1 in the High Court Guest House shall be kept always reserved to be allotted under strict order(s) to be passed by Hon'ble the Chief Justice.
- 13. The use of High Court Guest House will not be allowed for marriage or other functions except such functions is related to the family of Hon'ble Sitting Judges.
- 14. (a) The rate of rent laid down in "Appendix-A" would be PER ROOM PER DAY BASIS and the Check-Out time would be 12 O'Clock (noon).
 - (b) The Room Rent so collected shall be deposited immediately on the next working day to the appropriate Misc. receipt head of the High Court.
- 15. Two separate kitchens, namely, (1) for vegetarian foods and (2) for non-vegetarian foods shall be used for cooking as per requirements of the Guest.
- 16.Hon'ble the Chief Justice of the High Court of Meghalaya reserves the right to refuse the request for accommodation in the High Court Guest House.
- 17. There shall be a Judge-in-Charge of the High Court Guest House to be nominated by Hon'ble the Chief Justice of the High Court of Meghalaya.
- 18. Any urgent matter relating to the High Court of Meghalaya Guest House shall be put up immediately before Hon'ble the Chief Justice by the Registrar General through the Judge-in-Charge.
- 19. Nothing in these Rules shall be deemed to affect the power of Hon'ble the Chief Justice to relax or amend or repeal any provision of these Rules in exceptional situations.

"APPENDIX-A"

STATEMENT SHOWING ENTITLEMENT AND RATES OF ACCOMMODATION IN THE HIGH COURT OF MEGHALAYA GUEST HOUSE AT 4 FURLONG, SHILLONG.

GUEST HOUSE AT 4 FURLONG, SHILLONG.		
SL. NO.	GUESTS/OCCUPANTS	RENT, IF ANY
	PRIORITY OF ALLOCATION:	
	i) Hon'ble sitting Chief Justice of India	
	ii) Hon'ble sitting Judges of the	
	Supreme Court & Hon'ble sitting	
	Chief Justice, High Court of	
	Meghalaya	
	iii) Sitting Chief Justice of all High	
01	Courts, former Chief Justice and	
	Judges of High Court of Meghalaya	
	iv) Former Chief Justice & Hon'ble	
	Sitting Judges of all High Courts	
	v) Any other person(s) of respectable	
	official & social status as may be	-
	expressly permitted by Hon'ble the	
	Chief Justice / Judges of the High	
	Court of Meghalaya. ROOM TARIFF:	Except expressly
	a)Sitting Hon'ble the Chief Justices and	ordered by
	Judges of Supreme Court of India with	Hon'ble the Chief
	their Lordship's spouses and dependents.	Justice for stay
	aren zerasinp s spouses and dependence.	on official visit, a
	b)Persons declared as Guest of High Court	sum of Rs.200/-
02	of Meghalaya by Hon'ble the Chief	(two hundred)
	Justice.	per day, besides
	100	the actual
	c)Former Chief Justices and Judges of High	expenses
	Court of Meghalaya with their spouses	incurred for food
	and dependents.	etc. be charged
		from all the
		Guests/ occupants in
		occupants in this category.
		In the case
		of former Chief
		Justices and
	~	Judges of High
		Court of
		Meghalaya, room
		rent will be
		Rs.50/- (fifty)
		per day only
	a) Sitting Judges of other High Courts on	Rs.350/- (three
	private visit with spouses and dependant	hundred) per day
	family members on reciprocal basis.	for per VIP Suite
	b)Persons expressly allowed by Hon'ble the	S- 5/
	Chief Justice, to stay in the High Court	ČE
	Guest House on payment of rent.	Pe 250/ /tma
	d)Former Chief Justices and Judges of	Rs.250/- (two hundred) per day
03	Supreme Court of India and other High	per Ordinary
	Courts with spouses and other	Room
	dependant family members	1.00111

By Order etc.,

REGISTRAR GENERAL

Memo No.HCM.II/430/Pt/2013/224A Shillong, the 27th January, 2016. Copy to:-

- 1. The Secretary General, Supreme Court of India, New Delhi-110 001.
- The Special Secretary to the Government of Meghalaya, Law Department, Shilloing-793 001.
- 3. The Registrar General, High Court of _____
- The Head PS-cum-Registrar attached to Hon'ble the Chief Justice's Secretariat, High Court of Meghalaya, Shillong.
- 5. The Registrar, High Court of Meghalaya, Shillong.
- 5. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- The OSD-cum-Joint Registrar attached to Hon'ble the Chief Justice's Secretariat, High Court of Meghalaya, Shillong.
- 7. All Deputy Registrars, High Court of Meghalaya, Shillong.
- 8. All Assistant Registrars, High Court of Meghalaya, Shillong.
- 9. The Librarian-cum-Research Officer, High Court of Meghalaya, Shillong.
- 10. The Systems Analyst, High Court of Meghalaya, Shillong, for uploading the above Notification.
 - 11.All Private Sectetaries to Hon'ble the Chief Justice and Hon'ble Judges, High Court of Meghalaya, Shillong.
 - 12. The OSD (Finance)/Finance Officer, High Court of Meghalaya, Shillong.
 - 13. The PRO/Estate Officer/Court Officer, High Court of Meghalaya, Shillong.

14. Concerned Files.

REGISTRAR GENERAL